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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers CorpsHOME DEPARTMENT
NOTIFICATIONS*The 21st April 1945***No. 1116-G.**—The following notifications, by the Government of India, is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

DEFENCE DEPARTMENT

*New Delhi 31st March 1945***No. 5-DC(3)/45**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After sub-rule (8) of rule 94A of the said Rules, the following sub-rule shall be inserted, namely:—

“8A. Any person authorised in this behalf by the Central Government may for the purpose of enquiring into the correctness of any statement made in an application for consent or recognition to an issue of capital or of ascertaining whether or not the requirements of any condition attached to an order according such consent or recognition have been complied with—

(a) require any company or any officer of a company which has made such application or obtained such order to submit to him such accounts, books or other documents or to furnish to him such information as he may reasonably think necessary; or

(b) at any reasonable time enter any office, factory, land or other premises occupied by such company and inspect the office, factory, land or other premises and require any person found therein who is for the time being in charge thereof to produce to him and allow him to examine such accounts, books or other documents as may relate to the business of the company or to furnish to him such information as he may reasonably think necessary.”

*New Delhi, 31st March 1945***No. 5-DC(10)/45**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-clause (b) of clause (2) of rule 2 of the said Rules, after the word “territory” the words “for the purposes of these Rules or such of them as may be specified in the notification” shall be inserted.

L. J. D. WAKELY

*Dy. Secy. to Govt. of India**The 25th April 1945***No. 1162-G.**—The following notification, by the Government of Bihar, is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

POLITICAL DEPARTMENT

SPECIAL SECTION

*Patna, 17th April 1945***No. 1476-C.173/45**—Whereas in the opinion of the Governor of Bihar the Hindi pamphlet entitled “Amar Shahid Phulena Prasad” (Immortal martyr Phulena Prasad) edited by Shri Pandit Banarsi Dasji Chaturvedi and published by the “B. V. Press” contains prejudicial reports of the nature described in sub-rule (7) of rule 34 of the Defence of India Rules/read with sub-rule (6) of that Rule;

Now, therefore, in exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the said Rules, the Governor of Bihar hereby prohibits the further

publication, distribution or sale of the said pamphlet, of any extract therefrom and of any translation thereof and declares to be forfeited to His Majesty all copies, wherever found, of the said pamphlet and all other documents containing copies, reprints and translations of, or extracts from, the said pamphlet.

By order of the Governor of Bihar

J. BOWSTEAD

*Chief Secretary to Government*COMMERCE AND LABOUR DEPARTMENT
NOTIFICATION*The 23rd April 1945***No. 1722-Com.**—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

WAR RISKS INSURANCE

*New Delhi, 3rd March 1945***No. 4-W. R. I. (F)/45**—In pursuance of sub-rule (3) of rule 6 of the War Risks (Inland Vessels) Insurance Rules, 1943, the Central Government is pleased to direct that the premium payable under any policy in respect of inland vessels which on the 1st April 1945, were insurable under the Scheme shall, in respect of the period ending on the 31st March 1946, be half per cent of the insurable value of the vessels calculated to the nearest anna on each complete sum of one hundred rupees and shall be paid in four equal instalments as hereinafter specified:—

(a) Where the application for insurance is made not later than the 31st May 1945, the first instalment shall be payable with the application and the other three instalments shall be payable on or before the first day of each succeeding quarter.

(b) Where the application for insurance is made on a date later than the 31st May 1945, it shall be accompanied by all the instalments that would have been payable by that date under the preceding clause if the application had been made before the 1st June 1945, and the remaining instalments shall be payable on or before the first day of each succeeding quarter.

*New Delhi, 3rd March 1945***No. 5-W. R. I. (F)/45**—In pursuance of sub-rule (2) of rule 6 of the War Risks (Inland Vessels) Insurance Rules, 1943, the Central Government is pleased to direct that the premium payable under any policy of insurance issued under the War Risks (Factories) Insurance Scheme in respect of property appertaining to an inland vessel which becomes insurable under the Scheme after the 31st March 1945, shall be payable at the rate and in the manner hereinafter prescribed:—

Period during which the property becomes insurable under the Scheme	Rate of premium	Number of instalments in which the premium is payable
1st April 1945 to 31st May 1945	½ per cent of the insurable value of the property.	4
1st June 1945 to 31st August 1945.	¾ths “	3
1st September 1945 to 30th November 1945.	¾th “	2
1st December 1945 to 31st March 1946.	¾th “	1

The instalments shall be equal in value and—

(a) where the application for insurance is made before the end of the period (as specified above) in which the property becomes insurable under the scheme, the first instalment shall be payable along with the application and the remaining instalments, if any, shall be payable on or before the first day of each succeeding period;

(b) where the application for insurance is made on a date later than the last day of the period in which the property becomes insurable under the Scheme, it shall be accompanied by all the instalments that would have been payable by the date on which the application is made under preceding clause if the application had been made before the last day of the period in which the property becomes so insurable, and the remaining instalments, if any, shall be payable on or before the first day of each succeeding period:

Provided that if the property becomes insurable under the Scheme on a date later than the date on which it comes into existence, the premium payable under any policy of insurance issued in respect of such property shall be at the rate and in the manner prescribed above as if for the words "becomes insurable under the Scheme" and "becomes so insurable" wherever they occur in the table and clauses (a) and (b) the words "comes into existence" were substituted:—

Provided further that where the property was in existence before the 1st April 1945, the application for insurance shall be accompanied by the instalment or instalments which would be payable under the preceding proviso as well as all the instalments of premium for the period or periods, as the case may be, preceding the 1st April 1945 which would have been payable in respect of the said property under sub-rule (2) of rule 6 had the property become insurable not later than the 31st March 1945.

New Delhi, 3rd March 1945

No. 6-W.R.I. (F)/45—In pursuance of sub-rule (4) of rule 4 of the War Risks (Inland Vessels) Insurance Rules, 1943, the Central Government is pleased to direct that any policy of insurance issued under the War Risks (Factories) Insurance Scheme in respect of property appertaining to an inland vessel after the 31st March 1945 shall be in respect of the period ending on the 31st March 1946.

New Delhi, 17th March 1945

No. 10-W.R.I. (F)/45—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), as extended and applied to the insurance against war risks of inland vessels by section 3 of the War Risks (Inland Vessels) Insurance Ordinance, 1943 (No. XXV of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the War Risks (Inland Vessels) Insurance Rules, 1943, namely:—

In appendix A annexed to the said Rules, under the heading "Instructions" to Instruction 9, the following shall be added, namely:—

"Policies issued at any time during the year ending 31st March 1946 will expire on the 31st March 1946."

S. R. ZAMAN

Joint Secretary to Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 13th April 1945

No. 9289-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 22nd March 1945

No. T.C. (17) 6/45—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T.C. (17)/45, dated the 1st February 1943, namely:—

In the said notification, after clause (3) the following proviso shall be added, namely:—

"Provided that where the cloth is sold to a dealer carrying on business in the same town, the seller may add to the maximum price specified the amount of the sales tax, octroi, or other local tax or cess, which he may have paid in respect of the cloth at such town, or as the case may be, the proportionate part thereof, such addition shall be shown separately in the seller's invoice or cash memorandum."

Bombay, 23rd March 1945

No. T.C. (14) 4/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943 and with the sanction of the Central Government I hereby direct that the following amendment shall be made in the Textile Commissioner's Notification No. T.C. (14)/44, dated the 30th December 1944, namely:—

In the table below the said notification in column 1, against entry 11, for the words "Deputy Secretary to Government, Department of Supply and Transport, Cuttack" the words "The Controller of Supply and Transport, Orissa" shall be substituted.

Bombay, 31st March 1945

No. T.C. (17) 5/45—In pursuance of sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following amendments shall be made in the Textile Commissioner's Notification No. T.C. (17) 1/45, dated the 30th January 1945, namely:—

(i) In the first proviso to clause 3 of the said notification—

(i) for the figure and word "4 annas" the figure and word "10 annas" shall be substituted; and

(ii) for the figure and word "10 annas" the figures and words "1 rupee 4 annas" shall be substituted.

M. K. VELLODI
Textile Commissioner

Bombay, 22nd March 1945

No. T.C. (16) 1/45—In pursuance of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules and in supersession of the notification of the Central Government No. T.C. (16)/44, dated 28th December 1944, the Central Government is pleased to direct that, save with the permission of the Textile Commissioner (Government of India), Bombay,

(1) no manufacturer of cloth who has no spinning plant shall work, cause or permit to be worked—

(a) looms in excess of the number of looms working in the undertaking on the 30th September 1944;

(b) any loom for a period which in any one month exceeds the average number of hours of work per loom per month in the undertaking during the year ending 30th September 1944.

(2) no manufacturer of cloth who has a spinning plant shall, in any quarter—

(a) purchase a quantity of yarn exceeding one-fourth of the quantity of yarn purchased by him in the year 1944;

(b) sell a quantity of yarn less than one-fourth of the quantity of yarn sold by him in the year 1944.

M. K. VELLODI

Joint Secy. to the Govt. of India

New Delhi, 31st March 1945

No. T.B. (1)40/45—*Corrigendum*—In the notification of the Government of India in the Department of Industries and Civil Supplies, No. T.B. (1)37/45, dated the 23rd February 1945, published in the *Gazette of India*, dated the 24th February 1945, at page 235, for the word "imported" read the word "importer."

New Delhi, 31st March 1945

No. T.B. (1)41/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

To sub-clause (1) of clause 1 of the said Order the following proviso shall be inserted, namely:—

"Provided that the Central Government may appoint a substitute member when, for any reason, a member of the Board is unable to attend to his duties as such member, for such period as, in the opinion of the Central Government necessitates the appointment of a substitute. Such substitute member shall have and exercise during the period he is so appointed all the powers, duties and privileges including the power to vote at all meetings as the member in whose place he has been appointed had."

J. D. KAPADIA

Deputy Secy. to the Govt. of India
The 19th April 1945

No. 9332-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 7th April 1945

No. 300-PA(5)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the

Central Government is pleased to direct that following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

1. In the said Order—

(1) in sub-clause (f) of clause 2, for the words "on both sides" wherever they occur, the words "on one side or on both sides" shall be substituted;

(2) in sub-clause (a) of clause 11, after the word "almanac" the brackets and words "(except religious almanac)" shall be inserted;

(3) in sub-clause (1) (a) of clause 13—

(i) for the words "print or make or" the words "in any calendar month" shall be substituted, and (ii) the words "the aggregate weight of which exceeds 25 lb." shall be added at the end;

(4) in sub-clause (2) of clause 13, the following shall be substituted:—

"(2) Nothing in this clause shall apply to the distribution gratuitously or otherwise of an advertising circular of any of the following descriptions:—

(a) trade catalogues despatched to wholesalers or retailer of the goods advertised therein;

(b) circulars relating to seeds or plants or fertilizers;

(c) catalogues of books despatched to schools and other institutions provided the books mentioned in each catalogue relate to only one subject;

(d) circulars issued by publishers registered under clause 23, provided not more than one circular is issued by any such publisher during any calendar month and the circular relates to books printed and published for the first time;

(e) particulars of educational courses;

(f) insurance particulars;

(g) lists of stocks and shares, unless issued by a stock broker or other dealer in stocks or shares:

Provided that a circular falling under items (a) to (f) shall be distributed only to a person who requests the delivery to him of such circular."

(5) in clauses 16, 16A, 21 and 28, for the figures "40" the figures "60" shall be substituted.

(6) in clause 16, after the words and figures "during the year 1943" the words and figures "or 750 lb., whichever is greater" shall be inserted;

(7) in clause 21, for the figures "60", wherever they occur, the figures "80" shall be substituted;

(8) clauses 25 and 25A shall be omitted;

(9) in sub-clause (2) of clause 32, for the words "any retailer", the words "any person" shall be substituted;

(10) (a) in sub-clause (1) of clause 33, after the words "old newspapers", the words "and strawboard" shall be inserted;

(b) in the proviso to the same sub-clause, after the words "in paper", the words "other than old newspapers and strawboard" shall be inserted;

(11) in sub-clause (2) (a) and (b) of clause 33, after the words "with paper" and "of paper", wherever they occur, the words "other than old newspapers and strawboard" shall be inserted.

II. In column 2 of the table in Schedule I appended to the said Order for the figures "40" wherever they occur, the figures "60" shall be substituted.

B. N. KAUL

Deputy Secy. to the Govt. of India

The 19th April 1945

No. 9334-S.T.—The following notification, issued by the Government of India in the Department of War Transport, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 27th March 1945

No. 20-LPC(41)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Motor Vehicle Spare Parts Control Order, 1944, namely:—

In the Third Schedule annexed to the said Order—

(1) Against Madras, after the entry "41. The General Electric Co., (India) Ltd., Madras", the following entry shall be inserted, namely:—

"42. Webb's Sales and Service, Bangalore."

(2) Against Bombay—

(a) the entry "69. Continental Motor House—Bombay" shall be omitted;

(b) for the entry "16. Regional Motors, Nasik", the entry "16. Reginald Motors, Nasik", shall be substituted.

(3) Against Bihar, after the entry "10. The French Motor Car Co., Ltd., Calcutta", the following entries shall be inserted, namely:—

"11 G. Mackenzie and Co. (1919) Ltd., Calcutta, 12 Howrah Motor Accessories Agency, Ltd., Calcutta".

(4) Against the Central Provinces and Berar, for the entry "1 Bombay Garage, Nagpur and Jubbulpore", the entry "1 Bombay Garage (C.P.) Ltd., Nagpur and Jubbulpore", shall be substituted.

(5) Against Assam, after the entry "10. Everest Motor Co., Darjeeling" the following entries shall be inserted, namely:—

"11 G. Mackenzie and Co. (1919) Ltd., Calcutta, 12 Howrah Motor Accessories Agency, Ltd., Calcutta".

(6) Against Orissa, after the entry "10. The French Motor Car Co., Ltd., Calcutta", the following entries shall be inserted, namely:—

"11 G. Mackenzie and Co. (1919) Ltd., Calcutta, 12 Howrah Motor Accessories Agency, Ltd., Calcutta".

D. R. RATNAM

Joint Secy. to the Govt. of India

The 19th April 1945

No. 9336-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 1st March 1945

No. 101(2)-TA/45—In pursuance of sub-clause (a) of clause 3 of the Cotton Cloth Movements Control Order, 1943, the Central Government is pleased to direct that the following further amendments shall be made in the General Permit No. 1, published with the notification of the Government of India in the Department of Industries and Civil Supplies No. 265(A)-Tex./43, dated the 23rd October 1943, namely:—

In paragraph (2) of the said General Permit—

(1) Clause (b) shall be deleted, and clauses (c), (d), (e), (f), (g) and (h) shall be renumbered as clauses (b), (c), (d), (e), (f) and (g) respectively.

(2) For clause (b) as renumbered, the following clause shall be substituted, namely:—

"From the South Deficit Zone to any destination when cloth is consigned under Military Credit Notes".

(3) At the end of each of the clauses (c), (d) and (e) as renumbered, the following words shall be added, namely:—

"When cloth is consigned under Military Credit Notes".

(4) In the proviso to clause (g) as renumbered, for the words "Janjira, Cambay and Jawhar", wherever they occur, the words "Janjira and Cambay" shall be substituted.

J. D. KAPADIA

Deputy Secy. to the Govt. of India

The 16th April 1945

No. 9651-S.T.—The following notification issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

COMMERCE—WAR

No. 67-CW(41)/43—In exercise of the powers conferred by sub-clause (1) of clause 3 of the Cloth and Yarn (Export Control) Order, 1944, the Central Government is pleased to direct that all cloth other than handloom cloth and all yarn which is exported or intended for export and which is packed on or after the 1st February 1945, shall bear the following markings:—

(1) The words "For export only"

The 24th April 1945

(2) (a) For Power-looms and Mills—

Texmark, serial No. of cloth as shown in column 1 in Schedule B or any subsequent Schedule of notification No. 34-Tex-A(15)-2/45, dated the 31st December 1943, issued by the Textile Commissioner and the month of packing.

The word "Fine" for cloth in which the count of warp yarn is 36's or finer whether single or folded.

(b) For Cotton Yarn—

Count number particulars whether cotton used is Indian or foreign and whether the yarn is "Corded or Combed".

(c) For Cloth and Yarn—Processed by a Processor—

(1) Texmark of the Processor

(2) Month of manufacture

(3) The number indicating Texmark of the mill which manufactured the grey or the original cloth or yarn.

(4) (a) Serial number of the grey or the original cloth as appearing in Schedule B or any subsequent schedule of notification No. 34 Tex.-A(15)-2/43, dated the 31st December 1943, issued by the Textile Commissioner.

(b) Serial number of the "Yarn" as appearing in the latest Schedule fixing ceiling prices for Yarn of notification No. 34-Tex.-A(15)-2/43, dated the 31st December 1943, issued by the Textile Commissioner.

In the case of cloth, the markings shall be stamped on each piece at a distance not exceeding one yard from the end and shall be in letters and figures of not less than $\frac{1}{2}$ " in height.

In case of yarn the markings shall be on the wrapper of the bundies, etc., or on labels. The markings shall be in capital letters and all the letters and figures shall be of the same height.

Y. N. SUKTHANKER

Joint Secy. to the Govt. of India
The 24th April 1945.

No. 9796-8.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 14th April 1945

No. 300-P.C. (185)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

In sub-clause (a) of clause 2 of the said Order, after the word "distributed" the words "or intended to be distributed" shall be inserted.

No. 9807-8.T.—The following press note, issued by the Government of India in the Department of Industries and Civil Supplies is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

PAPER CONTROL (ECONOMY) ORDER, 1944

INCREASE IN PERMISSIBLE CONSUMPTION

An increase by 10 per cent in the percentage permitted to different types of consumers of paper under the Paper Control (Economy) Order, 1944, was announced in a Press Note, dated the 24th January 1945. The Government of India in the Department of Industries and Civil Supplies have now decided to give a further increase of 20 per cent to different types of consumers affected by that Order.

All presses and stationers can, with effect from the current quarter, use paper to the extent of 60 per cent of their consumption in 1943. Publishers of text-books can consume paper to the extent of 80 per cent of their consumption in 1939 and publishers of other books to the extent of 60 per cent of their consumption in 1943. Periodicals and newspapers can likewise print now 60 per cent of the number of pages printed by them in the basic period applicable to them in accordance with the provisions of the Order.

In addition to the general concession referred to above which has been notified in the *Gazette of India Extraordinary*, dated the 10th April 1945, the Government of India have also decided to increase by 20 per cent all concessions granted before that date to individual consumers. This concession applicable to individual cases already decided by the Department of Industries and Civil Supplies is, however, subject to the condition that the additional 20 per cent does not raise the concession now admissible to a figure above 90 per cent of the basic consumption.

The other important concessions which have been granted are (i) the exclusion of Panchangs or Almanacs of religious character from the prohibition contained in clause 11(a) of the Paper Control (Economy) Order;

(ii) permission to distribute advertising circulars relating to the sale of any goods or to any profession, trade or business up to a total weight of 25 lb. per month.

(iii) the fixation of a minimum quota of printing presses at 750 lb. per quarter;

(iv) the removal of restrictions on the margins of books and spaces between consecutive chapters; and

(v) exclusion of strawboard from the restrictions on the use of paper for wrapping and packing purposes.